

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2370/2016
[Arising out of impugned final judgment and order dated 13-10-2015
in FA No. 194/1998 passed by the High Court of Judicature at
Allahabad]

MAHENDRA PRASAD

Petitioner(s)

VERSUS

JAG PATTI DEVI

Respondent(s)

[MS. ROHINI NARAYANAN, LD. COUNSEL, EMAIL:
ADVROHININARAYANAN@GMAIL.COM, AMICUS CURIAE]

Date : 14-05-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Varun Singh, Adv.
Mr. Nitin Saluja, AOR
Ms. Bhumi Sharma, Adv.
Ms. Parijat, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard Mr. Nitin Saluja, learned counsel and Ms. Rohini Narayanan, learned Amicus Curiae. We have also perused the contents of the application filed by the petitioner and also the status report and the written submissions filed by the learned Amicus.
2. We fully appreciate the assistance rendered by learned Amicus Curiae, Ms. Rohini Narayanan.
3. We request the learned counsel for the parties to file their fresh written submissions within two days.
4. List on 25.05.2026 high up on Board as part-heard.

Signature Not Verified

Digitally signed by
RADHA SHARMA
Date: 2026.05.14
17:58:05
Reason:

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)